

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 12(ND)/2012
CA NO.

CORAM:

PRESENT: SH. R.VARADHARAJAN
Hon'ble Member (J)

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2017

NAME OF THE COMPANY: Indian Railway Catering & Tourism Corp. Ltd.
Vs.
M/s. Royale India Rail Tours Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of
the Companies Act 2013.

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------|-------------|----------------|-----------|
|-------|------|-------------|----------------|-----------|

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|----|----------------------|---------|---------------|------------|
| 1. | Mr. Sudepto Sarkar, | Sr. Adv |] Petitioners | Titash Sen |
| 2. | Mr. Abhijeet Sinha, | Adv | | |
| 3. | Mr. Sauryan Agarwal, | Adv | | |
| 4. | Ms. Titash Sen, | Adv | | |

MS. MALAVIKA LAL, ADV.
RAJEEV DUMAR, Adv.

RESPONDENT NO. 2 Malavika
" " Adh

MR. ARSHINAV VASISHT, SR ADV.

Mr. Abhimanyu MAHAJAN, Adv

Ms. Anubha Goyal, Adv

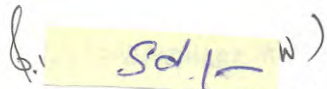
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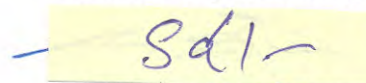
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ORDER

Learned Counsels for both the parties are present. Ld. Counsel for the respondent states that a communication has been received from the Registrar of Companies vide No.ROC-DEL/248(1)/STK-1/2718 dated 04.3.2017 wherein the respondent company has been directed to show cause as to why the name of the Company shall not be removed from the Registrar of Companies. Ld. Counsel for the respondent states that they are in the process of moving an application in this regard before this Tribunal.

In view of the order passed by the erstwhile Company Law Board, as pointed out by the Learned Counsels, the ROC is restrained from taking any percipitative action in terms of above letter till next date of hearing.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)


(S.K. MOHAPATRA)
MEMBER (TECH.)